(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE-VELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHA-LAM); (a) and '(b) Yes, Sir. The Paper (Regulation of Production) Order, 1978 and the Paper (Control) Order, '1979, have been repealed with effect from 22nd January, 1987. '

Copies of the Notifications No. S. O. 30(E) and S. O. 31(E), dated 22nd January, 1987 published in this regard in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (ii) were laid on the Table of Rajya Sabha on 2nd March, 1987.

Collegium, for appointment of Judges

1490. SHRI RAJNI RANJAN SAHU: Will the Minister of LAW AND JUS-i TICE be pleased (o state-.

(a) whether Government propose to appoint a collegium for appointment of Judges of High Courts and the Supreme Court of India;

- (b) if so, what are the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) No, Sir,

(b) Does not arise.

(c) Government feels that the present system of appointment of Judges of the High Court and the Supreme Court is basically sound and does not reuqire any change.

1491. [Transferred to the 19th March, 19871.

Overcharging by vramer Hindustan

1492. SHRI BHUBANESWAR KAL1TA:

SHRI RAJNI RANJAN SAHU:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Warner Hindustan is overcharging the prices of a number of medicines from consumers;

(b) if so, the number of such instan- \ ces which came to the notice of his Ministry since the announcement of Drug Price Control Order, 1979 till 31st December, 1986;

(c) whether it is also a fact that Government did not take action against the company; and

(d) if so, what was the extent of over charging of each product since 1979 and what action was taken against each case of overcharging?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) and (b) Instances of wrong categorisation of Isokin 300 mg. Tablets, Isokin Liquid, Pyridium Tablets have come to the notice of the Government. After the judgement of the Delhi High Court in respect of former two products and issuance of notice to the company by this department in respect of Pyridium Tablets, they have reclassified the products as Category III formulations.

(c) and (d) A total amount of Rs. 106. 36 lakhs has been determined to have been overcharged by the company and action to recover this amount into the Drugs Prices Equalisation Account is in progress in accordance with the due procedure of Law,